

**Central Administrative Tribunal  
Madras Bench**

**OA 310/00605/2019**

**Dated Friday the 29<sup>th</sup> day of November Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

N.Periyasamy,  
No. 16/3, Key Pers Qtrs,  
Wellington 643231,  
Nilgiris District.

....Applicant

**By Advocate M/s. Ayyar & Iyer**

Vs

1.Union of India-rep by,  
The Principal Director,  
Directorate of Defence Estates,  
Southern Command,  
Kondhwa Road, Pune 411040.

2.The Chief Executive Officer,  
Wellington Cantonment Board,  
Wellington 643231,  
The Nilgiris. ....Respondents

**By Advocate M/s. King & Partridge (R2)**

**ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

When the matter is taken up today, learned counsel for the applicant seeks permission to withdraw the OA. He has filed an memo stating that the applicant wishes to withdraw the OA.

2. In view of the above submission made by the learned counsel for the applicant, permission is granted to withdraw the OA. OA is dismissed as withdrawn.

(T. Jacob)  
Member(A)  
AS

29.11.2019

(P. Madhavan)  
Member (J)